

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2748/2024

(Arising out of impugned final judgment and order dated 30-12-2023 in LPA No.270/2023 passed by the High Court of Jammu & Kashmir and Ladakh at Srinagar)

MOHD. IQBAL AHANGAR

Petitioner(s)

VERSUS

UNION TERRITORY OF JAMMU AND KASHMIR & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.25980/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Petitioner(s) Mr. Soayib Qureshi, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsel for the petitioner.
2. Issue notice, returnable on 23.02.2024.
3. Meanwhile, the petitioner shall be allowed to perform the duties of President of Municipal Committee, Dooru-Verinag.
4. Liberty is granted to the petitioner to serve the respondents through Standing Counsel as well as through dasti service.

(SATISH KUMAR YADAV)
DEPUTY REGISTRAR

(PREETHI T.C.)
COURT MASTER (NSH)